

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 01.07.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/638/2024, IA (IBC)/784/2024, IA (IBC)/950/2024 and IA (IBC)/951/2024 in CP(IB) No.492/7/HDB/2019
NAME OF THE COMPANY	KSK Mahanadi Power Company Ltd
NAME OF THE PETITIONER(S)	Power Finance Corporation
NAME OF THE RESPONDENT(S)	KSK Mahanadi Power Company Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA (IBC)/638/2024**

**Present:** Ld. Senior Counsel Mr. S.R. Rajagopal along with Ms. Niranjana Pandian for the Applicant.  
Ld. Counsel Mr. Atul Jha Additional Advocate General for the Respondent Nos.1 and 2.

In view of the order passed in IA (IBC)/950/2024, the Applicant is directed to file the amended copy of the application in IA (IBC)/638/2024. **Matter is adjourned to 24.07.2024.**

**IA (IBC)/784/2024**

**Present:** Ld. Senior Counsel Mr. S.R. Rajagopal along with Ms. Niranjana Pandian for the Applicant.  
Ld. Counsel Mr. Atul Jha Additional Advocate General for the Respondent Nos.1 and 2.

**Matter is adjourned to 24.07.2024.**

**IA (IBC)/950/2024**

**Present:** Ld. Senior Counsel Mr. S.R. Rajagopal along with Ms. Niranjana Pandian for the Applicant.  
Ld. Counsel Mr. Atul Jha Additional Advocate General for the Respondent Nos.1 and 2.

In the present IA the Applicant wants to include the Paragraph 13 in the IA (IBC)/638/2024. It appears that amendment is relevant to settle the controversy in question. Accordingly, this application is allowed and Applicant is directed to file amended application in IA (IBC)/638/2024.

**IA (IBC)/951/2024**

**Present:** Ld. Senior Counsel Mr. S.R. Rajagopal along with Ms. Niranjana Pandian for the Applicant.  
Ld. Counsel Mr. Atul Jha Additional Advocate General for the Respondent Nos.1 and 2.

In the present IA the Applicant wants to place on record additional documents (**Annexure-A21 and Annexure-A22**) which are relevant for the determination of the IA (IBC)/638/2024. Accordingly, the additional documents are taken on record. As such, this application is allowed and disposed of.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**